

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal No131/2017

In the matter of :

Care –Pro Technologies (P) Limited

..PETITIONER

SECTION :

Under Section 252

Order delivered on 14.3.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
V.K. Subburaj,  
Hon'ble Member (Tech.)


For the Petitioner /Op. Creditor : Ms. Anjali Yadav, Advocate  
For the Respondent/Corporate Debtor :


For the RD (N) :  
Intervener :

ORDER

Learned authorized representative for the Appellant is present. The Appellant is directed to furnish the Bank statement of the Appellant proving that the Company was a running company on the date of striking off and also 2 years prior to that. For this purpose, 10 days time is granted.

List on 27.3.2018.

  
(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
14.3.2018